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O.A 680/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

23.10.2002

The Applicant is absent on call so also R-4. AD not yet returned from R-1, 2, & 3 and 5. Although notice by registered post sent to them on 28.8.02 and hence service treated sufficient on them. Call on 8.11.2002 for counter if any.

M
23/10/2002
REGISTRAR

App. memo filed by Mr. Sse. Counter not filed.

Regn

29.11.2002

The parties are absent on call. Although Shri A.K. Bose, Ld. Senior Standing Counsel has already filed Memo of Appearance for the official respondents, no steps taken by him either to represent or to file any counter. Therefore, put up before the Bench for further orders.

M
29/11/2002
REGISTRAR

Counter not filed for orders.

Bench

Dr. Jh. 23.12.02

counter filed. Copy not sent. for further orders.

Bench

Order dated 20/02/2003

None appears for the Applicant. No rejoinder has been filed. Call this matter, after showing the same in the Ready List for final disposal.

Sahu
Vice Chairman

Member (J)

Order dated 27.09.04

None appeared for the applicant nor the applicant did appear in person, when called. At the same time no formal request has also been made on behalf of the applicant seeking adjournment of the matter. However, Mr. M.B. Mohapatra, Ld. Sr. Standing Counsel present. Therefore, with his aid and assistance, we perused the records placed before us and also heard Mr. Mohapatra.

This matter was listed earlier also on 20.02.03 for filing rejoinder, but no rejoinder had been filed. Thereafter the matter was brought in the ready list for final disposal and was posted to this day for hearing. As none represented the applicant nor the applicant did appear in person, it is obvious that he is no more interested in pursuing the matter. In the circumstances, the O.A is dismissed for default. No costs.

Member (J)

Sahu
Vice-Chairman